

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.301

New IA-440/2024 IA-6583/2023 IA-6586/2023 IA-5939/2023 IA-4863/2023
In
IB-113(ND)/2021

IN THE MATTER OF:

Vistra ITCL (India) Ltd.

.... APPLICANT/PETITIONER

Vs.

Ansal urban Condominiums Pvt. Ltd.

.... RESPONDENT

SECTION

U/s 7 IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Akshay Sharma, Advocate for Applicant in IA No. 6583/2023 & 6586/2023, Mr. Vivek Kumar, Advocate in IA-5939/2023

Mr. Atul Sharma, Advocate for the AR/Homebuyers

For the RP

: Mr. Shivanshu Kumar, Mr. Prabhas Bajaj, Advocates
Mr. Priyanstu Tyagi, RP in person

ORDER

New IA-440/2024:-

Issue notice to the Respondents.

The Applicant is directed to serve notice alongwith a copy of the IA on the Respondents and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter on **28.02.2024.**

IA-6583/2023 IA-6586/2023 IA-5939/2023 IA-4863/2023:-

Pleadings are to be completed.

The SRA is also at liberty to file an affidavit.

List the matter for arguments on **28.02.2024**.

**-SD-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**-SD-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**